

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:240
ANSWERED ON:10.08.2010
LITIGATION IN NH PROJECTS
Sethi Shri Arjun Charan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether several National Highway projects could not be completed as the contractors are embroiled in court cases/arbitration;
- (b) if so, the details thereof, State-wise;
- (c) the total length of National Highways affected and the time and cost overruns as a results thereof, State-wise and NH-wise including Orissa; and
- (d) the steps taken by the Government/NHAI to settle all the cases and expedite the completion of all the affected NHs in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) to (d) No projects are delayed due to arbitration/court cases since arbitration/court proceedings are being held concurrently with the implementation of the projects.